

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

Subject: Surrender of the Certificate of Enrollment as an Advocate.

NOTIFICATION

No: 3174 **of 2025/RG/LP** **Dated:** 10/10/2025

CORRIGENDUM

Please read Shri Bilal Ahmad Bhat S/O Shri Ghulam Nabi Bhat R/O Chundina Ganderbal instead of Shri Bilal Ahmad Bhat S/O Shri Gh Mohammad Bhat R/O Wakura, Allamdar Colony, Ganderbal figuring at S.No.7 in the Notification No.3132 of 2025/RG/LP dated 08.10.2025 bearing Certificate of Enrolment No.JK-403/13 dated 30.08.2013.


(Mohammad Yasin Beigh)
Registrar Administration

No: 65023-43 **RG/LP** **Dated:** 10/10/2025 

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu/Srinagar.
2. Principal District & Sessions Judge, Jammu/Bhaderwah/Poonch/Anantnag/Ganderbal.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K High Court Bar Association, Jammu/Srinagar.
5. President District Bar Association, Jammu/Bhaderwah/Poonch/Anantnag/Ganderbal.
6. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
7. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to upload the same on the official website of the High Court for information of all the concerned.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. _____

..... for information and compliance.


Registrar (Administration)
